NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.47/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES:

Shri Jagdish Deore

V/s.

M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

DESIGNATION

SIGNATURE

9.1.2017 Adv. Vmesh Pawn Advocale For R-1 to 3

ORDER T.C.P. No. 47/397-398/CLB/MB/MAH/2014

- None present from the side of the Petitioner. Ld. Representative 1. appeared for R-1-3. He has stated that as per the direction he is willing to give inspection of documents to the Petitioner.
- He has further suggested that whatever documents are in the custody of R-1, the Respondents wants to give inspection to the Petitioner, as well as, the copy can be handed over to the Petitioner in the court itself.
- For handing-over of the copies of the documents stated to be in possession of the R-1, the Respondents along with the documents and Petitioner both are directed to be present on 18.01.2017.
- Thereafter, the matter shall be enlisted for hearing on 09.02.2017. The Respondents shall communicate both the dates to the Petitioners.

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 9th January, 2017.